

PART E- PRODUCTION OF REVENUE RECORDS

1. Requisitions by the High Court or by Courts Subordinate thereto for original Revenue records will be addressed to the Deputy Commissioner, who will take measures to transmit such records to the Court calling for them. Such Court will be Responsible for the safe custody of the records, and if in any case a record is found to have been damaged in the Court concerned, the Deputy Commissioner will report the fact to such Court and to the Financial Commissioner with in twenty-four hours of its being returned.

Requisition to be made to Deputy Commissioner.

2. Original Revenue records will be produced in Courts of first instance by the special Kanungo, or Patwari Moharrir in accordance with the instructions mentioned in paragraph 5 below.

Production of records by a revenue official.

3. In every case it is the duty of the Court to insist-

- (a) on the plaintiff filling with the plaint the statement required by paragraph 9 (ii) of Chapter 1-C, Rules or Orders, Vol. I ;
- (b) on both parties filling certified copies or extracts of all relevant entries on which they rely.

Measures to obviate production of revenue record.

4. Appellate Courts should refrain from calling for original records unless it is absolutely necessary for a determination of the case, and if the necessity arises from the neglect of a Court of first instance to comply with the instructions here issued, such Courts should be severely dealt with by the Appellate Court in the exercise of the functions of administrative control vested in it.

Appellate Courts to avoid calling for original revenue record.

5. For the convenience of the public, excerpts from the Revenue records are prepared by the Special Kanungo. For detailed instructions regarding the manner in which the services of the Special Kanungo are to be utilised, see Chapter 8, Volume 1, of the Rules and Orders.

Excerpts from revenue records.

